

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401
IA/4219/ND/2022 in IB/1058/ND/2018

IN THE MATTER OF:

M/s Gagan Ferrotech Ltd.	...	Applicant
Versus		
M/s Manju J Homes India Ltd.	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	: Mr. Abhishek Anand, Ms. Jasleen Singh Sandha Advocates
For the GDA	: Mr. Kanishk Chaudhary, Mr. Shashank Singh, Advocates

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Resolution Professional, Learned Counsel for the Applicant, Learned Counsel for the GDA and Learned Counsel for the SRA are present through video-conferencing. Learned Counsel for the applicant has submitted that compliance affidavit is ready and seeks some time to file the same in registry. Permission is granted. Learned Counsel for GDA is directed to serve copy of compliance affidavit to SRA. Let the matter be posted to 10.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)